

MANTRI (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-256/71.*]
- (2) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-255/71.*]

NOTIFICATION UNDER PASSPORTS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (VEDESH MANTRALAYA MEN UP-MANTRI) (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of notification No. G.S.R. 393 (Hindi and English versions) published in Gazette of India dated the 17th March, 1971 under sub-section (3) of section 24 of the Passports Act, 1967. [*Placed in Library. See No. LT-259/71.*]

12.34 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1971 which has been passed by the Rajya Sabha at its sitting held on the 26th May, 1971."

INDIAN TELEGRAPH (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE
FOR THE NATIONAL CADET CORPS.

THE MINISTER OF DEFENCE (RAKSHA MANTRI) (SHRI JAGJIVAN RAM): I beg to move :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.